



BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, FINANCE CENTRE

3RD FLOOR, NEW TOWN, KOLKATA

I.A. NO. **74** of 2026

Arising out of Original Application
No.161/ 2024 / EZ

-And -

In the matter of :-

Jagriti Bhattacharya

..... Applicant

-Versus-

The State of West Bengal & Others

..... Respondents

AN INTERLOCUTORY APPLICATION ON BEHALF OF THE RESPONDENT NUMBER
13, EMAMI CITY APARTMENT OWNERS' ASSOCIATION AT WEST BENGAL.

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Filed by

SANDIP ROY, Advocate

High Court, Calcutta

Bar Association Room No - 16

Phone - 8240729494

Email Id :- advocatehighcourtsandip@gmail.com



**BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH, FINANCE
CENTRE 3RD FLOOR, NEW TOWN, KOLKATA
(AN APPLICATION UNDER SECTION 18(1) READ WITH SECTIONS 14 AND 15
OF THE NATIONAL GREEN TRIBUNAL ACT, 2010)**

Original Application No. - 161 of 2024/EZ

I.A. NO. of 2026 (Arising out of
Original Application No. 161 of 2024/EZ

Between

Jagriti Bhattacharya, daughter of Gora
Chand Bhattacharya, residing at 57/2,
Shyamnagar Road, P.O. Bangur, P.S. -Dum
Dum, Kolkata - 700057.

Email Id: advj.bhattacharya@outlook.com

..Applicant

Versus

1). The State of West Bengal, service through
the Additional Chief Secretary, Department
of Environment, Prani Sampad Bhawan, 5th
Floor, Block-LB-II, Salt Lake, Sector - III,
Bidhannagar, Kolkata - 700106.

Email Id: psecy.env-wb@gov.in

2). Additional Chief Secretary, Department of
Environment, Prani Sampad Bhawan, 5th
Floor, Block LB-II, Salt Lake, Sector-III,
Bidhannagar, Kolkata- 700106.

Email Id: psecy.env-wb@gov.in



3). Chief Environment Officer, Department of Environment, Prani Sampad Bhawan, 5th Floor, Block LB-II, Salt Lake, Sector-III, Bidhannagar, Kolkata-700106.

Email Id : environmentwb@gmail.com

4). West Bengal Pollution Control Board, service through the Chairman, Paribesh Bhawan, Plot No. 10A, Block No.LA, Sector-III, Bidhannagar, Kolkata-700106.,

Email Id: chrrnn.wbpcb-wb@bangla.gov.in

5). Member Secretary, West Bengal Pollution Control Board, Paribesh Bhawan, Plot No. 10A, Block No.LA, Sector-III, Bidhannagar, Kolkata-700106.

Email Id: ms.wbpcb-wb@bangla.gov.in

6). Director, State Water Investigation Directorate, West Bengal, Nirman Bhawan, Top Floor, Salt Lake City, Kolkata -700091.

Email Id:directorswid@gmail.com

7). South Dum Dum Municipality, service through the Executive Officer, Dumdum Road, Nagerbazar, Kolkata-700074.

Email: southdumdum74@gmail.com



8). Chairman, South Dumdum Municipality,
Dumdum Road, Negerbazar, Kolkata -
700074. Email Id:sdml10@gmail.com

9). Commissioner of Police, Barrackpore
Police Commissionerate having his office at
B.T. Road near Latbagan Main Gate
Chiriamore, Barrackpore, Kolkata - 700120.

Email
:bkppolicecommissionerate@gmail.com

10). Officer-in-Charge, Dumdum Police
Station, having office at 39/1 Post Office
Road, Gorabazar, Rajbari, Dum Dum,
Kolkata - 700028.

Email Id:dumdumps@gmail.com

11). Member Secretary, Central Ground
Water Authority having his office at CGWA,
18/11, Jamnagar House, Mansingh Road,
New Delhi- 110011,

E-mail : megwacgwb@nic.in

12). Regional Director, Central Ground
Water Board, Eastern Region office at at
Bhujalika, C P Block-6 Sector-V,
Bidhannagar, Kolkata, West Bengal 700091,
email: rder-cgwb@nic.in



13). Emami City Apartment Owners' Association, having office at 2, Jessore Road, Golpark, Kolkata - 700028.

14). Mahadev Dev, father's name. not known to your petitioner, residing at Emami City, 2, Jessore Road, Golpark, Kolkata - 700028.

.....Respondents

--:AND:-

In The Matter Of :-
Emami City Apartment Owners' Association,
having office at 2, Jessore Road, Golpark,
Kolkata - 700028

.....Applicant/Respondent No. 7



In the matter of:-

An application for appropriate direction in this instant Original Application by Respondent No.13.

Most Respectfully Sheweth;

1). That the Applicant filed the original application before this Hon'ble Tribunal seeking the relief prayed by the Applicant of the Original Application is stated herein below :-

“ PRAYER :-

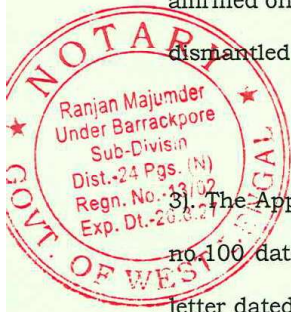
In view of the above facts and circumstances, it is humbly prayed before this Hon'ble orders/directions :- Tribunal to pass the following

- ~~7~~
- a. To direct the concerned respondent authorities to forthwith stop extraction of ground water at Emami City, 2, Jessore Road, Golpark, Kolkata - 700028;
 - b. To direct the concerned respondent authorities to stop the digging process and construction operations of the borewell at Emami City, 2, Jessore Road, Golpark, Kolkata-700028;
 - c. To direct the concerned respondent authorities to refill the borewell dug by the private respondent by dumping earth therein;
 - d. To direct the concerned respondent authorities to restore the property to its original position;
 - e. To direct the concerned respondent authorities to undertake all necessary measures to see that there is no construction of any borewell at Emami City, 2, Jessore Road, Golpark, Kolkata-700028;
 - f. To direct the concerned respondent authorities to comply and/or act in accordance with the provisions of the Water (Prevention and Control) Act and other pollution laws.
 - g. To direct the concerned respondent authorities to take steps and/or initiate legal proceedings in accordance with law against the polluters to prevent the environment;



h. To pass such other order or orders, direction or directions as this Hon'ble Tribunal may deem fit and proper to protect and preserve the environment and for the ends of Justice."

2). That the Applicant herein is Emami City Apartment Owners Association that is respondent no.13 in this Original Application, the Applicant states that there are total five borewells out of which one is defunct from the very beginning, two borewells had permit in the name of erstwhile developer Oriental Sales Agencies India Pvt Ltd and two borewells were dismantled by SWID. The Affidavit -in- opposition on behalf of the Respondent no.6, affirmed on 19 /09/24 corroborates the fact that two borewells have permit in the name of Oriental Sales Agencies India Pvt Ltd and another Affidavit affirmed on 30/10/24 by the Respondent No.6 also confirms that two tubewells were dismantled out of four and the fifth one is defunct.



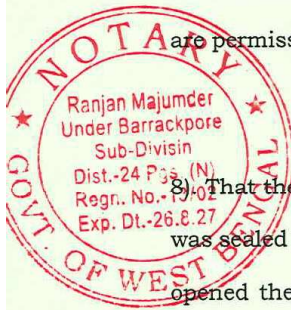
3). The Applicant states that SWID sought information of the borewells vide memo no.100 dated 9/04/24, the queries of SWID was replied by the Applicant through letter dated 28/04/24. The Applicant also submitted another letter dated 16/09/24 submitting the documents as required by SWID for processing the application regarding permit of borewells that was submitted by the Applicant before SWID. Copies of letters dated 9/04/24, 28/04/24 & 16/09/24 are annexed herewith and marked as **annexure A 1**.

4). That SWID vide memo no. 211 dated 19/09/24 instructed the Applicant to obtain permit for the three borewells and imposed penalty directing the Applicant to deposit a penalty amount of Rs.20,000/- (Rupees Twenty Thousand) in total. The Applicant on 30/09/24 submitted the total penalty amount of Rs.20,000 through SBI Epay. Copies of letter dated 19/09/24 & challan dated 30/09/24 are annexed herewith and marked as **Annexure A 2**.

5). The applicant herein states that in letter dated 12/11/24 the respondent no.13 again submitted before the Geologist & Member Secretary Office of the Geologist, geologist Sub" Division -III/D State Water Investigation Directorate, the details of regularization of three {3} borewells and submission of two {2} forms for the name change that was submitted by the Applicant herein to SWID on September 27,2024 and October 30,2024 respectively. Copy of the Letter dated 12/11/24 is annexed herewith and marked as **Annexure A 3**.

6). The applicant herein states that the State Water Investigation Directorate (SWID), Government of West Bengal, after a period of five months, vide memo no. 78, dated 11/02/25, have approved two borewells out of the three applications of the Applicant herein and the name transfer application of the other two borewells of the Applicant herein was also granted by SWID . Copy of the letter no.78 dated 11/02/25 is annexed herewith and marked as **Annexure A 4**.

7). That the applicant herein states that out of five borewells one borewell is still defunct and in accordance with memo no.78 dated 11/02/25 (Annexure A 2) there are permissions for all four borewells.



8). That the Applicant states that inspite of permission of all the four borewells {that was sealed by State Water Investigation Directorate (SWID),} SWID still now have not opened the sealed borewells and the residents of Emami City Apartment Owners Association are facing severe water crisis .

9). That that the residents of Emami City Apartment Owners Association are facing severe water crisis as there is insufficient supply of municipal water in the said Apartment, the water crisis is affecting 5,000 residents across 1,233 flats. that the daily water requirement of the Applicant is 1220 KLD in accordance with the Environmental Clearance, whereas the Applicants are consistently receiving only 120

to 150 KLD from the municipality, which accounts for just ten percent of the total daily requirement. Copy of the Environmental Clearance dated 13/03/2019 is annexed herewith and marked as **Annexure A 5**.

10). That the Applicant through letter dated 12/03/25 have made representation before the State Water Investigation Directorate (SWID), to open the sealed borewell in the light of the approvals provided by SWID so that the residents may get some relief from the water crisis. Copy of the Letter dated 12/03/25 is annexed herewith and marked as **Annexure A 6**.

11). That the applicant herein begs to prefer this application for appropriate order/s to SWID for opening the four sealed borewells as permission for such borewells are already granted by SWID


12). The Applicant states that the more than 5000 residents of the Applicant's Apartment are suffering acute water crisis unless the sealed borewells are opened, the Applicant will suffer irreparable loss and injury.



PRAYER

In view of the facts mentioned in paragraphs above and the grounds taken, the applicant prays for the following reliefs:

a). Direct SWID for opening the four sealed borewells as permission for such borewells are already granted by SWID

(State Water Investigation Directorate)

 Ranjan Majumder

b). Any other appropriate direction/directions and/ or order/orders as this Hon'ble Tribunal may deem fit and proper;

~~11~~
c). Cost of and/or incidental to the instant application

And for such act of kindness, the humble appellants as in duty bound shall ever pray.



SL. No. 28 Date 02 MAY 2026



BEFORE THE NOTARY AT BARRACKPORE NORTH 24 PARGANAS

I, Sanjay Kumar Das, Son of Sanat Kumar Das, aged about 52 years, by faith Hindu, by occupation Business Person and acting as honorary President of respondent no.13 residing at 2, Emami City, BL-C-6, 4TH-FR, FL402, 2 Jessore Road, Kolkata, Dum Dum, Dumdum (m), PO: Dumdum, DIST: North 24 Parganas, West Bengal - 700028, do verify the above statements are true to my knowledge and belief and the rest are my respectful submissions before this Hon'ble Tribunal.

Prepared in my Office

Landip Roy
Advocate

Enrolment No. - WB/833/668 of - 2017

Sanjay Kumar Das

Deponent President
Emami City Association of Apartment Owners

(President of ECAAO)

(Sanjay Kumar Das)



Identified by me

Landip Roy

Advocate

Solemnly Affirmed
&
Declared Before Me
On Identification

am

02 MAY 2026

Solemnly affirmed before me on this the

RANJAN MAJUMDER

NOTARY

day of April, 2026

Regn. No. 1302

02 MAY 2026

~~18~~ ~~18~~ ~~18~~ "ANNEXURE-1"
Government of West Bengal
Office of the Geologist, Geological Sub-Division No. III/D
State Water Investigation Directorate
Water Resources Investigation & Development Department
2nd Floor, Jalsampad Bhawan
Barasat, North 24 Parganas
Telephone No. 033 25843706; E-mail. geolwidnorth24pgs@gmail.com

Memo No: 100

Date: 09.04.24

To,
Sri, Mahadeb Dev
Emami City Association of Apartment Owners
2, Jessore Road,
Kolkata - 700028

Sub: Submission of Permit details of 4 Nos. Bore wells within your Residential Complex, Emami City, 2 Jessore Road, Golpark, Kolkata - 700028

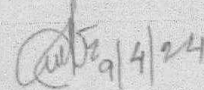
Sir,

As per directives of our higher authority, an inspection was made within your residential Complex of Emami City 2 on 09.04.2024, where 4 nos. existing borewells were observed. Now, the undersigned is requesting you to kindly give information on the following facts for keeping the office records & necessary actions and under the purview of West Bengal Ground Water Resources (Management, Control and Regulation) Act, 2005 and Rules thereof:

1. Total no. of Functioning and Non-functioning borewells
2. Whether any Permit was obtained for these wells, if yes provide the photocopy of the Permit obtained with details.
3. Whether any recent boring was made or any other activities were made other than the boring seen as mentioned above.
4. Also kindly mention if there was any change in name of the Society or Tower or your Housing Complex in due course of time (if Permit obtained previously in different name).

This may kindly be treated as urgent and immediately.

Yours faithfully



Member Secretary
DLGWRA. District North 24 Parganas
&
Geologist Geological Sub-Division III/D



EMAMI CITY ASSOCIATION OF APARTMENT OWNERS

+91 33 4063 5170

Registration No.: 0029002022 Under West Bengal Apartment Ownership Act 1972

2 Jessore Road, P.O. & P.S.: Dum Dum, Kolkata - 700 028

info.emamicityrwa@gmail.com • president.emamicityrwa@gmail.com

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TO
THE MEMBER SECRETARY
DLGWRA, DIST-NORTH 24PGS,
Geologist Geological-Sub-Division III/D

Dated: 28/04/2024

Reg: - Submission of permission details of 4 Nos existing bore well in our complex "Emami City",
2, Jessore Road Kolkata-700028.

Ref: - Your memo no. 100 Dated 09/04/2024.

Dear Sir/Madam,

With reference to above we do submit our explanation in the subject matter as under -

1. Total No. of functioning -Borewell -3
Total No. of nonfunctional Borewell-1 out of which one is completely dead & nonrepairable.
2. These borewells were done by the developer "Emami Realty Ltd" Which were handed over to the owner's association in the month of October 2023 along with project handover, so far permit related to this has not been handed over to us till date, we have demanded the same from ERL for onward submission to your good office.
3. We confirm that no new boring has been done by us recent days after talking over the project in OCT'23. However, surging of existing borewell were done, copy of work order along with bills, receipts are enclosed herewith for reference.
4. Project was developed by Emami Realty Ltd, naming Emami City which was handed over to Emami City Association of Apartment Owners duly registered under WB apartment ACT, 1972 vide Registration No.0029002022 of 2022.

This has reference to earlier communication with South Dum Municipality. We are submitting the following documents and letters of permission for bulk water supply in Emami City:

1. On July 24, 2017, the Chairman, Mr. Pachu Ray, addressed developer M/s Oriental Sales Agency (India) Pvt Ltd, now under Emami Realty Ltd, to obtain water supply facilities for Emami City housing complex at premisses No. 2, Jessore Road, Holding No. 380(N), 1108(O), Cal, Jessore Road, Ward No. 7 (copy attached). Referring to the earlier application and concurrence letter, the Chairman of South Dum Dum Municipality has confirmed that, in furtherance of his sanction of our project at Holding No. 380(N) referred to in the subject matter and our assessment of water quantity, South Dum Dum Municipality hereby undertakes to supply potable water to flat occupants to the extent of about 1100 KLD on a daily basis from their source. (Copy attached).

✉ president@emamicityrwa.com
vice.president@emamicityrwa.com

✉ secretary@emamicityrwa.com
treasurer@emamicityrwa.com



EMAMI CITY ASSOCIATION OF APARTMENT OWNERS

Registration No. : 0029002022 Under West Bengal Apartment Ownership Act 1972

2 Jessore Road, P.O. & P.S. : Dum Dum, Kolkata - 700 028

info.emamicityrwa@gmail.com • president.emamicityrwa@gmail.com

+91 33 4063 5170

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- 2 -

In light of the sanction, Oriental Sales Agency, now under Emami Realty Ltd., has paid Rs. 39,73,500/- on May 19, 2022, as per demand of SDDM for a sanction of 1100 KLD, but we are getting only 120 KLD to 150 KLD on a daily basis.

In this context, due to the daily short supply of water, we have faced serious water crises in the complex regularly and purchased water tankers for Rs. 50K per day. (Copy enclosed). We have sent several memorandum and letters addressed to the chairperson, the Hon'ble MLA, and local councillors. (Copy attached)

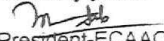
2. It is necessary to submit that after a regular demonstration for the water crisis on October 9, 2023, Mrs. Kasturi Chowdhury, the Chairperson of South Dum Dum Municipality, has sent a letter on the bulk water supply to Emami City residential complex to Emami Realty Ltd. with reference to the above subject, stating that this South Dum Dum Municipality does not have any objection to the fulfilment of water supply of 150 KL to 200 KL per day if they can arrange any substitute way for their sufficient requirement of water by their own complex authority. This is for our kind information.

Under the circumstances, we, on behalf of the Emami City Association of Apartment Owners, request your good self to suggest how to manage the water crisis for 5000 inhabitants' 1100 KLD daily water requirement per day in any substitute way.

This is for your kind and necessary information and needful in the matter.

Thanks, and regards.

Sincerely yours,


President-ECAAO

✉ president@emamicityrwa.com
vice.president@emamicityrwa.com

✉ secretary@emamicityrwa.com
treasurer@emamicityrwa.com

Date: 16/09/2024

To
Chinmoyi Roy
Geologist & Member Secretary
Office of the Geologist, Geologist Sub. Division -III/D
State Water Investigation Directorate
Water Resource Investigation & Development Department
2nd Floor, Jalaswampad Bhawan
Barasat, North 24 Parganas
E-mail : geoloswidnorth24pgs@gmail.com

Sub: Response to Memo#184 respect to inspection by District Geologist, North 24 Parganas Dates
27.08.24

Ref: National Green Tribunal, O.A No-161/EZ/2024, between smt. Jagriti Bhattacharya vs, State of
West Bengal, Dates on 14.08.2024

Respected Madam,
Please find the responses below as quested through Memo No# 188 dated 27.08.2024.

1. The Technical details of the existing borewells

Sl. No	Latitude & longitude of the Borewell	Housing (...mmx...mm) of the borewell	Discharge in m3/hr	HP	Remarks if any
1	N 22° 37' 44.9922" E 88° 24' 58.18392"	65 mm x 65 mm	30000	5	Near B3 Tower
2	N 22° 37' 44.03388" E 88° 24' 58.28328"	65 mm x 65 mm	—		Near B2 Tower Defunct
3	N 22° 37' 44.13792" E 88° 25' 4.53108'	75 mm x 75 mm	55000	7.5	Club MIE
4	N 22° 37' 41.15532" E 88° 25' 3.52632"	65 mm x 65 mm	45000	7.5	Near C4 tower Children Park
5	N 22° 37' 40.68228" E 88° 25' 2.89164"	50 mm x 50 mm	1000	5	Near C3 Tower Children Park

2. A copy of site plan has been attached with. Also, location of the existing borewells is marked in red circles.
3. The provided site has marking of two Rainwater Harvesting Tanks
4. STP location has been marked in site plan and details of equipment used in STP has been provided as attachment.
5. Orient Sales Agencies (India) Pvt. Ltd. Is the primary Lease holder of the land, on which Emami City residential complex has been developed by Emami Realty Limited. Please review the attached documents for the Land record and relation details
 - a. PRINCIPAL LEASE DEED OF 2007
 - b. Lease Rent receipt of BS 1419
 - c. SSDM Mutation Certificate
 - d. JOINT DEVELOPMENT AGREEMENT TOGETHER WITH DEED OF DECLARATION
6. "AREA STATEMENT OF TOTAL PROJECT" in sanctioned site plan has "No. of Flats", "No. of Tower", "GROUND COVERAGE", "F.A.R", "PUBLIC OPEN SPACE" and "PUBLIC UTILITY AREA". Addition to it, please refer the daily water requirement statement.

Thanking you




Mahadeb Deb

President, Emami City Association of Apartment Owners

~~XXXX~~ ANNEXURE-2
Government of West Bengal
Office of the Geologist, Geological Sub. Division-III/D
State Water Investigation Directorate
Water Resources Investigation & Development Department
2 nd Floor, Jalaswampad Bhawan
Barasat, North 24 Parganas
E-mail. geolswidnorth24pgs@gmail.com

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Memo No: 211

Date: 19.09.2024

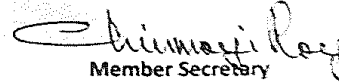
To,
Mr. Mahadeb Dev
Emami City Association of Apartments Owners
2, Jessore Road
Koi - 700028

Sub: Notice for illegal extraction of groundwater

Ref: National Green Tribunal, O.A No-161/EZ/2024, between Smt. Jagriti Bhattacharya vs. State Of West Bengal, Dated on 14/08/2024 & Memo 189 dt 02.09.2024

Sir,
In reference to the above subject the site was inspected dated 27.08.2024 and certain queries were sent vide memo No 184 dt 27.08.2024. Whereas the reply to the letter no 184 was received to this office dated 18.09.2024. However the reply of letter 189 dt 02.09.2024 is still awaited. Hence as per the instructions from Higher Authority and as per the violation of the West Bengal Ground Water Resources (Management, Control & Regulation) Act, 2005 & Rules thereof 2005 and extracting ground water without any permission from the Member Secretariat Office of the State Water Investigation Directorate, District North 24 Parganas and whereas on and from the date of coming into force of the Act, no user shall sink any well fitted with electrical/ mechanical device for extracting or using ground water without obtaining a Permit issued by District Level Ground Water Resources Development Authority under section 7 of the said Act.

Hence, you are directed to obtain "Permit" from the concerned authority of West Bengal Ground Water Resources (Management, Control & Regulation) Act, 2005 and a penalty of Rs 5000/- (Rupees Five Thousand) only U/S 16 of West Bengal Ground Water Resources (Management, Control & Regulation) Act, 2005 & Rules 2005 there under **for each tube well** for violating the Law is hereby imposed upon you. The penalty should be deposited under the Head of account "0702-80-800-002-27" by T.R.:7 Challan in the Treasury link Bank or the Reserve Bank of India or through the online mode vide <https://wbifms.gov.in/GRIPS/> within 15days from the date of receipt of his letter. Hence you are instructed to deposit a total of **Rs20,000/- (Twenty Thousand) only for the functioning 4 Tube wells** in your premises within 15 days from the receipt of this letter.


Member Secretary

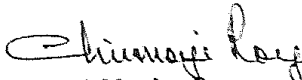
DLGWRA, District North 24 Parganas &
Geologist Geological Sub Divn-III/D
Barasat, North 24 Parganas

Memo No: 211/1(3)

Date: 19.09.2024

Copy forwarded for necessary information please to

- 1) Director, SWID, Nirman Bhawan
- 2) Superintending Geologist, Bikash Bhawan, 4th Floor
- 3) Senior Geologist, Berhampore


Geologist & Member-Secretary
DLGWRDA, North 24 Parganas
SWID, Barasat



Secretary Emami <secretary.emamicityrwa@gmail.com>

Notice for Illegal extraction of Ground Water

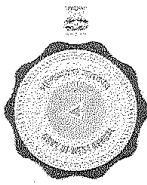
Secretary Emami <secretary.emamicityrwa@gmail.com>
To: Geologist Barasat <geolswidnorth24pgs@gmail.com>

Mon, Sep 30, 2024 at 5:22 PM

Madam/Sir,
Attached please find, herewith, eChallan for penalty payment as per your demand vide memo no-211 dated 19/09/2024
This is for your information and necessary action please.

Regards
[Quoted text hidden]

 **SWID PENALTY CHALLAN.pdf**
1744K



Govt. of West Bengal
Water Investigation & Dev.
GRIPS eChallan



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192024250234200558

GRN Details

GRN: 192024250234200558 Payment Mode: SBI Epay
GRN Date: 30/09/2024 15:47:05 Bank/Gateway: SBIEpay Payment Gateway
BRN: 4698965608215 BRN Date: 30/09/2024 15:48:07
Gateway Ref ID: 49633081 Method: State Bank of India WIBMO PG CC
GRIPS Payment ID: 300920242023420053 Payment Init. Date: 30/09/2024 15:47:05
Payment Status: Successful Payment Ref. No: MEMO 219
[REF No]

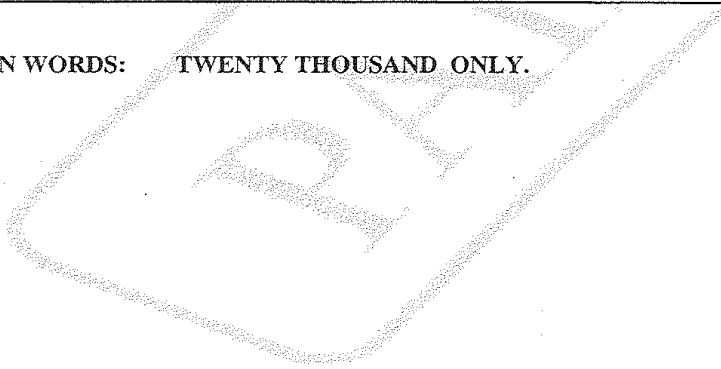
Depositor Details

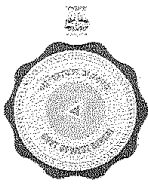
Depositor's Name: EMAMI CITY ASSOCIATION OF APARTMENT OWNERS
Address: 2 JESSORE ROAD EMAMI CITY DUMDUM N 24 PARGANAS KOLKATA, West Bengal, 700028
Mobile: 9830488236
Email: secretary.emamicityrwa@gmail.com
Contact No: 03340635170
Depositor Status: Depositor
R.E.F. No: MEMO 219
Name: EMAMI CITY ASSOCIATION OF APARTMENT OWNERS
Address: 2 JESSORE ROAD EMAMI CITY DUMDUM KOLKATA 700028
Period From (dd/mm/yyyy): 30/09/2024
Period To (dd/mm/yyyy): 30/09/2025
Remarks: PENALTY AMOUNT AS PER MEMO 219

Payment Details

Sl. No.	Payment Ref No	Head of A/C Description	Head of A/C	Amount (₹)
1	MEMO 219	Other Items- Other Receipts	0702-80-800-002-27	20000
Total				20000

IN WORDS: TWENTY THOUSAND ONLY.





Government of West Bengal
GRIPS 2.0 Acknowledgement Receipt
Payment Summary



469



300920242023420053

GRIPS Payment Detail

GRIPS Payment ID:	300920242023420053	Payment Init. Date:	30/09/2024 15:47:05
Total Amount:	20000	No of GRN:	1
Bank/Gateway:	SBI EPay	Payment Mode:	SBI Epay
BRN:	4698965608215	BRN Date:	30/09/2024 15:48:07
Payment Status:	Successful	Payment Init. From:	GRIPS Portal

Depositor Details

Depositor's Name: EMAMI CITY ASSOCIATION OF APARTMENT OWNERS
Mobile: 9830488236

Payment(GRN) Details

Sl. No.	GRN	Department	Amount (₹)
1	192024250234200558	Water Investigation & Dev.	20000
Total			20000

IN WORDS: TWENTY THOUSAND ONLY.

DISCLAIMER: This is an Acknowledgement Receipt, please refer the respective e-challan from the pages below.





EMAMI CITY ASSOCIATION OF APARTMENT OWNERS

Registration No. : 0029002022 Under West Bengal Apartment Ownership Act 1972
2 Jessore Road, P.O. & P.S. : Dum Dum, Kolkata - 700 028
info.emamicityrwa@gmail.com • president.emamicityrwa@gmail.com

Dated: 12.11.24

To,
Geologist & Member Secretary
Office of the Geologist, geologist Sub. Division -III/D
State Water Investigation Directorate
Water Resource Investigation & Development Department
2nd Floor, Jalsamapad Bhawan
Barasat, North 24 Parganas

This has reference to your Memo No.280 dated 06.11.24 regarding further submission against Form No.1 of the following for regularization of three (3) borewells and submission of two (2) forms for the name change which has already been permitted by SWID on September 27, 2024 and October 30, 2024.

The details of these submissions are provided for immediate resolution as per this actual status of Plot Nos. RS and LR.

For regularization, 3 borewells: -

- 1) Form No. BID/A-126, SI No. 14 for plot No. 405
- 2) Form No. BID/A-126, SI No. 15 for plot No. 405
- 3) Form No. BID/A-126, SI No. 16 for plot No. 412.

For name change of existing permitted 2 borewells: -

- 1) Form No. BID/A-126, SI No. 13 for plot No. 411, Permit No. P1407019002480000001TSE
- 2) Form No. BID/A-126, SI No. 17 for plot No. 408, Permit No. P1407019002970000001TSE

We are facing a severe and acute water crisis affecting 5,000 residents across 1,233 flats due to the suspension of operations of existing borewells by SWID. We are not receiving the sanctioned 1,100 KLD of water per day as approved by the South Dum Dum Municipality. Instead, we are consistently receiving only 120 to 150 KLD, which accounts for just 10% of our total daily requirement. As a result, we have been incurring daily expenses of Rs. 50,000 for water tankers from private suppliers.



president@emamicityrwa.com
vice.president@emamicityrwa.com

secretary@emamicityrwa.com
treasurer@emamicityrwa.com



+91 33 4063 5170

471

EMAMI CITY ASSOCIATION OF APARTMENT OWNERS

Registration No. : 0029002022 Under West Bengal Apartment Ownership Act 1972

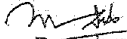
2 Jessore Road, P.O. & P.S. : Dum Dum, Kolkata - 700 028

info.emamicityrwa@gmail.com • president.emamicityrwa@gmail.com

-2-

We kindly request the prompt completion of the regularization process for the three borewells and the name change to enable their reoperation. This will ensure that all borewells used by residents are functioning without any further delay.

Thanks, and regards,

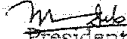

President 12/11/24
Emami City Association of Apartment Owners
(Mahadeb Deb)

President -ECAAO

Memo above references No 280/1(2)

Copy Forward for kind information and keeping records to :-

1. The District Magistrate & Chairperson, District Level Ground Water Resource Development Authority, North 24 Parganas.
2. The Additional District Magistrate (Dev) , Barasat , District North 24 Parganas .
3. Director, SWID , Nirman Bhawan
4. Superintending Geologist, Bikash Bhawan, 4th Floor
5. Senior Geologist, Berhampur.


President 12/11/24
Emami City Association of Apartment Owners
(Mahadeb Deb)

President -ECAAO



president@emamicityrwa.com
vice.president@emamicityrwa.com



secretary@emamicityrwa.com
treasurer@emamicityrwa.com

Government of West Bengal
Office of the Geologist, Geological Sub. Division-III/D
State Water Investigation Directorate
Water Resources Investigation & Development Department
2 nd Floor, Jalaswampad Bhawan
Barasat, North 24 Parganas
E-mail. geoloswidnorth24pgs@gmail.com

Memo No: 78

Date: 11.02.2025

To,
The President
Emami City Association of Apartment Owners

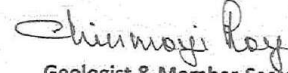
Sub: Status of Application in reference to BID/A- 126 having SI No 13, 14, 15, 16 & 17

Ref: Resolution of 66th DLA Meeting dated 21.12.2024 and your letter dated 03.02.2025

Sir,

In reference to the above subject it was resolved that the applications for name change (BID/A, SI No 13 & 17), was taken into consideration without any change in technicalities of the previous permits, only that the HP-Discharge relation was revised.
Out of the 3 new applications (BID/A-126, SI No – 14, 15, & 16) only two were approved with a lower HP. Hence a total amount of 4 borewells were approved with operation on staggering basis only, that is one tube well can be operated at a single time only.
It is to be mentioned that ground water cannot be the ultimate solution, rather other sources like supply water, rain water has to be explored.

Thanking you

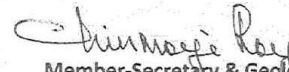

Geologist & Member-Secretary
DLGWRDA, North 24 Parganas

Memo No: 78/1(2)

Date: 11.02.2025

Copy forwarded for necessary information please to

- 1) Superintending Geologist & Member Secretary SLA, Bikash Bhawan
- 2) Senior Geologist, Div III, Berhampore


Member-Secretary & Geologist
DLGWRDA, North 24 Parganas
SWID, Barasat
Geologist &
Member Secretary
D.L.A. North 24 Pgs
Geological Sub-Division- IIID
S.W.I.D. Govt. of West Bengal
Barasat, North 24-Parganas

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

Pranisampad Bhavan, Block 'LB'-2, 5th Floor, Sector - III,

Salt Lake, Kolkata - 700 106

Telefax No. 033 2335 5246

Website : www.environmentwb.gov.in

No. 514 / EN/ T-II-1/060/2018

Date : 13 / 03 / 2019

To

M/s. Oriental Sales Agencies (India) Pvt. Ltd.,
Acropolis, 13th Floor, 1858/1, Rajdanga Main Road, Kasba,
Kolkata - 700 107

Sub: Environmental Clearance for the proposed construction of the Housing complex "Emami City" at Premises No. 2, Jessore Road, Holding No. 380(New), 1108(old), JL No. 19, Mouza - Dumdum House, South Dumdum Municipality, Ward No. 7, Po & PS - Dumdum, Kolkata - 700 028, West Bengal.

Sir,

This has a reference to your application submitted on 10/07/2018 and subsequent communications for Environmental Clearance for the proposed construction of the Housing complex "Emami City" at Premises No. 2, Jessore Road, Holding No. 380(New), 1108(old), JL No. 19, Mouza - Dumdum House, South Dumdum Municipality, Ward No. 7, Po & PS - Dumdum, Kolkata - 700 028, West Bengal.

This is a proposal for a housing complex having Building type A, B, C, D (D1 & D2), E - B+G+13 (23 residential Blocks), Club - G+2, Retail / office - B+G+11 & Covered Car parking 1 storied having a total built up area 211904.10 sqm. Total no. of flats will be 1233 nos. Total built up area of the project is 211904.10 sqm.

The project is a violation case which started construction work without obtaining Environmental Clearance. Therefore the project proposal has been dealt as per MoEF&CC Notification No. S.O.804 (E) dated 14.03.2017, S.O.1030(E) dated 08.03.2018; Office Memorandum issued by MoEF&CC dated 15.03.2018 and 16.03.2018; and in accordance with EIA Notification, 2006.

SEIAA filed legal case against the project proponent for violation on at Barrackpore Court, North 24 Parganas (case No: C - 40/16). The case was disposed off by the Learned Additional Chief Judicial Magistrate, Barrackpore by order dated 09.03.2016. The Hon'ble Court had imposed penalty, which was paid by project proponent.

The project proponent submitted remediation plan and natural and community resource augmentation plan of a total amount of Rs. 13,00,00,000/- (Rupees Thirteen Crore only) which has been accepted by SEAC and SEIAA. The plan is attached herewith as annexure 1.

It is noted that the salient features of the project, for which Environmental clearance has been considered are as follows:

Salient feature	Proposed Project
Land Area	58634.81 sqm (14.489 Acres)
Nos. of flats	1233 nos.
Expected Population	9543 persons
Total Water requirement	1220 KLD (Operation stage)
Fresh Water requirement	672 KLD (SDDM supply)
Wastewater generated	792 KLD (to be treated in STP)

Member Secretary, State Level Environmental Impact Assessment Authority

Proposed conditions for environmental clearance for the residential complex 'EMAMI CITY' by M/s. Oriental Sales Agencies (India) Pvt. Ltd. at 2, Jessore Road, Holding No. 380(New), 1108(Old), J.L. No. 19, Mouza - DumDum House, South Dumdum Municipality, Ward No. 07, P.O. & P.S. - Dumdum, Kolkata - 700028, West Bengal.

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Salient feature	Proposed Project
Wastewater recycled	548 KLD (to be reused after treatment in STP)
Wastewater discharged	244 KLD (to be discharged to SDDM sewer line after treatment in STP)
RWH	Surface storage capacity 45.22 lakh litre to be stored in existing pond and 264.75 cum (89.55 + 87.6 + 87.6 cum) storage tank and recharge structure of 3 nos. @ 150 mm dia-112.0325 lakh litre
Solid waste disposal	3.16 tonne per day (to be disposed off through SDDM)
Biomedical waste disposal	-
Total Built-up Area	211904.10 sqm
Ground Coverage with percentage of the total land area	23992.91 sqm (40.92% of land area)
Service Area with percentage of the total land area	1474.79 sqm (2.52% of Land Area)
Water body Area (if any), with percentage of the total land area	6196.54 sqm (10.57% of land area)
a) Existing Pond Area	6196.54 sqm
b) Existing Kutchra Drain Area	4754.57 sqm (converted to covered pipes)
Exclusive Tree Plantation Area with percentage of the total land area	10487.45 sqm (17.89% of land area) (20.00% of net land area excluding water body area)
Other Green Area with percentage of the total land area	602.03 sqm (1.03% of land area)
Total Paved Area with percentage of the total land area	10402.90 sqm (17.74% of land area)
No. of solar street lights proposed	-
No. of Parking spaces proposed	1533 nos.
No. of Trees for plantation	Total - 2402 nos. of which - a. Compulsory - 831 b. Compensatory - 1475 c. Replanted - 51 d. Retained - 45
Daily Power requirement	8400 KVA (6720 KW), CESC. At least 1% of total demand load to be met from solar power source.
Backup Power	4 x 320 KVA, 4 x 365 KVA and 2 x 400 KVA

Member Secretary, State Level Environmental Impact Assessment Authority

Proposed conditions for environmental clearance for the residential complex 'EMAMI CITY' by M/s. Oriental Sales Agencies (India) Pvt. Ltd. at 2, Jessore Road, Holding No. 380(New), 1108(Old), J.L. No. 19, Mouza - DumDum House, South DumDum Municipality, Ward No. 07, P.O. & P.S. - DumDum, Kolkata - 700028, West Bengal.

Salient feature	Proposed Project
Block details	Building type A, B, C, D, E - B+G+13, Club - G+2, Retail / office - B+G+11 & Covered Car parking 1 storied.
Basement Area	8946.40 sqm (15.26% of land area)
Paved Area (Beyond Basement)	4872.85 sqm (8.31% of land area)
Semi Paved Area (Beyond Basement)	184.25 sqm 0.31%
Open Parking Area (Beyond Basement)	1877.60 sqm 3.20%
Project Cost	Rs.650 cores
CER amount (Rs.)	1% of Rs.650 crores = Rs.6.5 crores

State Level Environment Impact Assessment Authority (SEIAA), examined the proposal and also perused recommendations of the State Level Expert Appraisal Committee (SEAC). After due consideration of the project proposal, and after considering the recommendations of the State Level Expert Appraisal Committee (SEAC), the State Level Environment Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA notification no. S.O. 1533 (E) dt. 14th September, 2006 of Ministry of Environment & Forests, GOI, subject to strict compliance of terms and conditions as mentioned below.

Part A – SPECIFIC CONDITIONS

I. Construction Phase

a) Steps to avoid disturbance during construction:-

- i. Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas and external services. Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.
- ii. All the topsoil excavated during construction activities should be under cover/stored by retaining walls for use in horticulture / landscape development within the project site. Adequate erosion and sediment control measures to be adopted before ensuing construction activities.
- iii. Prior permission should be obtained from the competent authority for demolition of the existing structure, if any. Waste recycling plans should be developed for prior to beginning of demolition and construction activity. The plans should identify wastes to be generated and designate handling, recycling and disposal method to be followed.
- iv. Disposal of muck including excavated material during construction phase should not create any adverse effects on the neighbouring communities and disposed off taking the necessary precautions for general safety and health aspects.
- v. Diesel generator sets during construction phase should have acoustic enclosures and should conform to E(P) Rules prescribed for air and noise emission standards.
- vi. Vehicles / equipment deployed during construction phase should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peaking hours. Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murram and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site.

Member Secretary, State Level Environmental Impact Assessment Authority

Proposed conditions for environmental clearance for the residential complex 'EMAMI CITY' by M/s. Oriental Sales Agencies (India) Pvt. Ltd. at 2, Jessore Road, Holding No. 380(New), 1108(Old), J.L. No. 19, Mouza - DumDum House, South Dumdum Municipality, Ward No. 07, P.O. & P.S. - Dumdum, Kolkata - 700028, West Bengal.

- vii. Ambient noise levels should conform to residential standards both during day and night. Fortnightly monitoring of ambient air quality (PM, SO₂ and NO_x) and equivalent noise levels should be ensured during construction phase.
- viii. Construction spoils including bituminous material and other hazardous materials including oil from construction equipments must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water. If necessary, oil trap should be installed where there is deployment of heavy machineries.
- ix. All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Rules, 2016.
- x. Regular supervision of the above and other measures should be in place all through the construction phase so as to avoid disturbance to the surroundings. Discomfort in the neighbourhood due to the proposed project activity should be minimized as far as practicable.
- xi. Loading and unloading operations should not be carried out in open areas and should be preferably done during day time, if there is any major settlement in the surrounding areas. The construction activities including Piling work, Operation of Ready Mix Plant and Vibrator etc. should not be carried out during the night time (10 P.M. to 6 A.M.). Only essential operations, if any, may be carried out for a limited period during nighttime.
- xii. The proponent must ensure that no driven piles shall be proposed for this project, if there is any major settlement in the surrounding areas.
- xiii. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust / wind breaking walls all around the site (at least 3m height).
- xiv. Use of Ready-Mix concrete is recommended for this project.
- xv. Adequate measures to be adopted to avoid wastage of water for curing of concrete structures.
- xvi. Adequate mitigative measures should be adopted to control dust emissions, noise and vibrations from construction activities. Vehicles and construction machineries should be properly maintained. Vehicles should conform to Pollution under control (PUC) norms.
- xvii. Locally available materials with less transportation cost should be used preferably.
- xviii. Promotion of use of cleaner fuel and fuel quality improvement should be done. Excessive energy consumption and fuel usage should be avoided.
- xix. Accumulation / stagnation of water should be avoided to ensure vector control.

b) Selection of materials for better energy efficiency:-

- i. Use of energy efficient construction materials should be ensured to achieve the desired thermal comfort.
- ii. Design layout should ensure adequate solar access and ventilation. Proper planning and window design for daylight integration should be considered.
- iii. Fly Ash is to be used for construction as per Notification No. S.O. 763(E) dated 14.09.1999 amended vide Notification No. S.O. 979(E) dated 27.08.2003, S.O. 2804(E) dated 03.11.2009 and S.O.254(E) dated 25.01.2016 of the Ministry of Environment & Forests, Govt. of India.
- iv. Construction should conform to the requirements of local seismic regulations. The project proponent should obtain permission for the plans and designs including structural design, standard and specifications from concerned authority.
- v. Construction technologies that require less material and possess high strength should be adopted. Materials with low embodied energy and high strength should be used preferably.


Member Secretary, State Level Environmental Impact Assessment Authority

Proposed conditions for environmental clearance for the residential complex 'EMAMI CITY' by M/s. Oriental Sales Agencies (India) Pvt. Ltd. at 2, Jessore Road, Holding No. 380(New), 1108(Old), J.L. No. 19, Mouza - DumDum House, South Dumdum Municipality, Ward No. 07, P.O. & P.S. - Dumdum, Kolkata - 700028, West Bengal.

- vi. The building will be constructed and provisioned to use natural sunlight to the maximum during the day time, during use.
- vii. Use of alternate building materials and alternate construction techniques should be considered apart from the conventional materials and methods. Use of hollow unit masonry should be considered.
- viii. Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include fly ash bricks, hollow bricks, AACs, Fly ash lime gypsum blocks, compressed earth blocks and other environment friendly materials.
- ix. Use of energy efficient lighting systems e.g. LED etc. should be promoted. Solar energy should be used for outdoor lighting. Adequate no. of solar lights should be installed for external lighting as per norms. All outdoor & common area lighting will be LED system.
- x. Solar water heating arrangement will be provided to meet 20% of the hot water demand of the commercial and institutional building and as far as possible for residential buildings.
- xi. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design.
- xii. Proper insulation of roof should be provided to achieve desired thermal comfort. Use of light coloured, reflective roofs having an SRI (solar reflectance index) of 50% or more should be incorporated.
- xiii. Use of high albedo or reflective pavements to keep parking lots, pavements and inside roads cool should be incorporated.
- xiv. Guidelines to the occupants should include usage efficiency measures such as energy efficient lighting and water efficient system.
- xv. Reduce hard paving-onsite (open area surrounding building premises) and/or provide shade on hard paved surfaces to minimize heat island effect and imperviousness of the site.
- xvi. Adequate open space, greenery and water bodies to be provided as per rules.
- xvii. Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured.
- xviii. Any proposed building with air-conditioning facility should follow the norms proposed in the ECBC regulations framed by the Bureau of Energy Efficiency. Use of chillers will be CFC & HCFC free.
- xix. Restrict the use of glazed surface as per National Building Code 2005 and as amended thereafter.
- xx. Wall, window and roof u-values shall be as per ECBC specifications.
- xx. At least 1% of total demand load to be met from solar power source.

c) Water Body Conservation:-

- i. Existing water body of 6196.54 sqm. (10.57% of land area) should not be lined and their embankments should not be cemented. The water body is to be kept in natural conditions without disturbing the ecological habitat. The area and location of the water body should be incorporated in the sanctioned building plan of the concerned authority.
- ii. No construction is allowed on wetland and water bodies.


Member Secretary, State Level Environmental Impact Assessment Authority

Proposed conditions for environmental clearance for the residential complex 'EMAMI CITY' by M/s. Oriental Sales Agencies (India) Pvt. Ltd. at 2, Jessore Road, Holding No. 380(New), 1108(Old), J.L. No. 19, Mouza - DumDum House, South Dumdum Municipality, Ward No. 07, P.O. & P.S. - Dumdum, Kolkata - 700028, West Bengal.

d) Plantation Proposal:-

- i. The unit should strictly abide by The West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 and subsequent rules. The proponent should undertake plantation of trees over at least 20% of the total area.
- ii. No tree can be felled without prior permission from the Tree Cutting Authority constituted as per the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 and subsequent rules.
- iii. The project is to have 2402 nos. trees of which 831 is compulsory plantation, 1475 is compensatory plantation, 51 trees to be replanted and 45 trees to be retained. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping. Indicative list of trees species for plantation is given as annexure 1.
- iv. Provision for Roof Top Gardening is mandatory.

e) Water supply:-


- i. Water requirement during construction phase shall be met from South Dumdum Municipality (SDDM) supply. Ground water should not be abstracted without prior permission of the Competent Authority as per the West Bengal Ground Water Resources (Management, Control and Regulation) Act, 2005.

f) Sewage Treatment Plant:-

- i. As per the proposal during construction phase construction water must be treated and reused. Domestic waste water generated during construction phase must be treated in a septic tank followed by soak pit.

g) Storm water Management & Mitigation of Heat Island Effect:-

- i. Imperviousness of the site shall not exceed the NBC (National Building Code 2005 and as amended thereafter) standards for imperviousness factor applicable to different types of area.
- ii. At least 20% of the open spaces shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.
- iii. Total paved area of site under parking, roads, paths or any other use should not exceed 25% of the site area.
- iv. Adequate storm water drainage network to be designed for the project without disturbing the surrounding settlements. Storm water management plan should be implemented so as to prevent sudden discharge of excessive volumes of storm water to the receiving waters thus reducing the shock load on the drainage system and impact on receiving water body.
- v. The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site.
- vi. Disruption to the natural hydrology of the site should be minimised by reducing impervious cover, increasing on site infiltration and managing storm water run off.
- vii. Heat island effect should be minimized by use of shading or reflective surfaces, mainly the surfaces that contribute to the heat island effect i.e. streets, sidewalks, parking lots and buildings. White roofs should be provided in the buildings.


Member Secretary, State Level Environmental Impact Assessment Authority

Proposed conditions for environmental clearance for the residential complex 'EMAMI CITY' by M/s. Oriental Sales Agencies (India) Pvt. Ltd. at 2, Jessore Road, Holding No. 380(New), 1108(Old), J.L. No. 19, Mouza - DumDum House, South DumDum Municipality, Ward No. 07, P.O. & P.S. - DumDum, Kolkata - 700028, West Bengal.

h) Rain Water Harvesting Scheme: -

- i. A rain water harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built up area and storage capacity of minimum one day of total fresh water requirement shall be provided.
- ii. The proponent must collect rainwater from roof-top catchments and reuse for various purposes after necessary cleaning. Adequate retention time and storage provisions should be provided for harvesting rainwater.
- iii. All recharge should be limited to shallow aquifer.

i) Solid Waste Management: -

- i. Conform to the guidelines on Environment Management of Construction & Demolition Waste by CPCB, March 2017.
- ii. Adequate provision shall be made for storage and segregation of solid waste and adequate means of access shall be provided.
- iii. All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Rules, 2016.

j) Transport Management: -

- i. Internal traffic planning and management should be adequate to ensure uninterrupted traffic movement in the area during construction as well as operation phase.
- ii. Clarified Wastewater will be used for sprinkling water on the unpaved internal roads on a regular basis.

k) Others: -

- i. Notification G.S.R. 94(E) dated 25.01.2018 issued by MoEF & CC, Government of India should be complied with.
- ii. Conform to the clause mentioned in the "Manual and standards for EC for large construction projects" published by MoEF & CC, Government of India.
- iii. All mandatory approvals and permission as required from Director of Explosives, Fire Department etc. should be obtained.
- iv. Efficient management of indoor air quality must be ensured for health and safety of the users.
- v. Adequate measures to be adopted for water conservation during construction and operation stage. Use of efficient irrigation equipment, evaporative cooling unit in air-conditioning system etc should be considered.
- vi. Rest room facilities should be provided for service population.

II. Operation Phase

a) Water supply:-

- i. Water requirement shall be met from SDDM supply. Ground water should not be abstracted without prior permission of the competent authority as per the West Bengal Ground Water Resources (Management, Control and Regulation) Act, 2005.
- ii. Use of water meter conforming to ISO standards should be installed at the inlet point of water uptake to monitor the daily water consumption. Use of water efficient devices / fixtures and appliances should be promoted. Installation of dual flushing system should be considered to conserve water.
- iii. The proponent must practice rainwater harvesting on regular basis.

Member Secretary, State Level Environmental Impact Assessment Authority

-3X- -E-

Proposed conditions for environmental clearance for the residential complex 'EMAMI CITY' by M/s. Oriental Sales Agencies (India) Pvt. Ltd. at 2, Jessore Road, Holding No. 380(New), 1108(Old), J.L. No. 19, Mouza - DumDum House, South DumDum Municipality, Ward No. 07, P.O. & P.S. - DumDum, Kolkata - 700028, West Bengal.

b) Sewage Treatment Plant:-

- i. As per the proposal submitted by the proponent, waste water shall be treated in STP. Treated waste water shall be partly reused for toilet flushing (through dual plumbing), landscaping; internal road and pavement cleaning etc. Excess treated water shall be discharged as per CPCB norms.
- ii. Backup power for operation of STP should be kept during power failure.

c) Emission from Diesel Generator Set: -

- i. Noise barriers will be provided at appropriate locations so as to ensure that the noise levels do not exceed the prescribed standards. Diesel generator sets should be provided with integral acoustic enclosure at the manufacturing stage itself as per CPCB norms.
- ii. The stack height and emissions from D.G. sets should conform to the norms of Central Pollution Control Board. The certification of space design for DG sets should be done by competent authority.

d) Ensure Energy Efficiency:-

- i. Use of energy efficient construction materials to achieve the desired thermal comfort should be incorporated. The desired level of R and U factors must be achieved. U factor for the top roof should not exceed 0.4 Watt/sq.m/degree centigrade with appropriate modifications of specifications and building technologies. The provisions of National Building Code 2005 should be strictly followed.
- ii. Use of energy efficient electrical systems should be promoted. High efficiency lamps with electronic ballasts should be used.
- iii. Energy efficient Motors and properly rated Transformers should be installed. Manufacturer's certificate to this effect shall be obtained and kept on record. Back up power supply should be based on cleaner fuel.
- iv. The power cabling shall be adequately sized as to maintain the distribution losses not to exceed 1% of the total power usage. Record of transmission losses shall be maintained. The proponent shall install permanent electrical metering to record demand (kVA), energy (kWh) and total power factor.
- v. At least 1% of total demand load to be met from solar power source.

e) Transport Management: -

- i. Use of public mode of transportation should be promoted. Use of the least polluting type of transportation should be promoted. Adequate parking space should be provided as per norms.
- ii. Pathways should be covered or shadowed by tree canopy as far as practicable. Transport system should be such that traffic will be calm in neighbourhoods. Traffic within the project site should be restricted by regulation. Adequate vertical and horizontal clearances of overhead electric power and telecommunication lines should be provided.

f) Solid Waste Management:-

- i. The proponent should abide by the Solid Waste Management Rules, 2016. The proponent must develop the Solid Waste Management and Disposal Scheme ensuring storage and segregation of biodegradable and non-biodegradable wastes. The solid waste is to be disposed off in consultation with concerned authority.

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Member Secretary, State Level Environmental Impact Assessment Authority

Proposed conditions for environmental clearance for the residential complex 'EMAMI CITY' by M/s. Oriental Sales Agencies (India) Pvt. Ltd. at 2, Jessore Road, Holding No. 380(New), 1108(Old), J.L. No. 19, Mouza - DumDum House, South DumDum Municipality, Ward No. 07, P.O. & P.S. - Dumdum, Kolkata - 700028, West Bengal.

- ii. The proponent shall install onsite compost plant for treatment of biodegradable part of Municipal Solid Waste. Sufficient space for installation of onsite compost plant should be provided and operation of the compost plant considering full occupancy of the apartments i.e. the capacity of garbage disposal unit should be selected accordingly.
 - iii. The handling agency should also take care of the recyclable wastes like plastic, paper board, glass etc. and also inert materials in case of respective municipal authorities want to avoid any kind of waste from the housing complex.
 - iv. The proponent should have sufficient area for horticulture where the compost generated can be used as fertilizer and soil supplement and also have arrangement for sale of excess quantity of compost.
 - v. Provision for treatment of leachate generated and odour control in on-site compost plant should be made.
 - vi. Non-recyclable inorganics and rejects will be disposed off through concerned authority as proposed.
 - vii. The proponent should provide different coloured bins for different categories of waste and ensure complete segregation of biodegradable and non-biodegradable wastes. The solid waste from different collection and storage bins should be finally collected at transfer stations. Further segregation will be done at transfer stations to collect recyclables such as plastic, polythene, glass, metals, textiles, rubbers, leathers, paper etc. Separate compartments shall be provided for each type of recyclables.
 - viii. The proponent should abide by the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Collection and storage of hazardous wastes during Pre-construction and Post-construction activity should be planned properly. The expected hazardous wastes should be disposed off separately as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
 - ix. Spent oil from DG Sets should be stored in HDPE drums in isolated covered facility and disposed off as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Spent oil from DG Sets should be disposed off through registered recyclers only.
 - x. The provisions of the Solid Waste Management Rules, 2016 and the E-waste (Management) Rules, 2016 and the Plastic Waste Management (Amendment) Rules, 2018 shall be followed.
- g) Others :-**
- i. The implementation of Environmental Management Plan should be carried out, as proposed. Regular monitoring should be carried out during construction and operation phases.
 - ii. The project proponent should provide guidelines to the users to ensure conservation of energy and water. In-house environmental awareness campaigns should be carried out at regular intervals to ensure environmental protection.
 - iii. Fire fighting systems should be designed in compliance with the WBFS and NBC norms. Preventive measures should be adopted for Risk & Disaster Management as per the provisions of the National Building Code 2005 and as amended thereafter.
 - iv. Corporate Environment Responsibility (CER) Program to be formulated based on the results of socio economic survey on relevant parameters and need assessment of local people as per MoEF OM no. F.No.22-65/2017-IA.III dated: 1st May, 2018.
 - v. The proponent should abide by the Direction issued by the Department of Environment, Government of West Bengal, vide No. EN/3170/T-IV-7/001/2009 dated 10.12.2009.
 - vi. Environmental Management Information System shall be maintained properly.
 - vii. The proponent should restrict the use of glazed surface as per National Building Code 2005 and as amended thereafter.


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viii. All the recommendation made in the EIA/EMP report should be complied with.

Part-B GENERAL CONDITIONS

- i. The environmental clearance accorded shall be valid for a period of 7 years for the proposed project.
- ii. Prior Consent-to-Establish (NOC) for the proposed project must be obtained from WBPCB by the proponent. All other statutory clearances should be obtained by project proponent from the competent authorities.
- iii. The proponent should maintain a display board at the site, providing detailed information on the salient features of the proposed project.
- iv. The environmental safeguards contained in the EIA/EMP report should be implemented in letter and spirit.
- v. All the conditions, liabilities and legal provisions contained in the EC shall be equally applicable to the successor management of the project in the event of the project proponent transferring the ownership, maintenance of management of the project to any other entity.
- vi. The project proponent should make financial provision in the total budget of the project for implementation of the suggested safeguard measures.
- vii. Six monthly compliance reports should be submitted to the West Bengal Pollution Control Board, as well as the Regional Office of MoEF&CC, Bhubaneswar who would be monitoring the implementation of environmental safeguards and should be given full cooperation, facilities and documents / data by the project proponents during their inspection. A complete set of all the documents should also be forwarded to the State Environmental Impact Assessment Authority, West Bengal. In case of any violation of the conditions laid down in this Environmental Clearance, Section 16 of The Environment (Protection) Act, 1986, will be applicable. In case of any change(s) in the scope of the project, the project would require a fresh appraisal by the SEIAA, West Bengal.
- viii. The State Environmental Impact Assessment Authority, West Bengal reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time-bound and satisfactory manner.
- ix. The Project Proponent should inform the public that the proposed project has been accorded environmental clearance by the SEIAA, West Bengal and copies of the clearance letter are available with the West Bengal Pollution Control Board and may also be seen at website of the SEIAA, West Bengal (<http://environmentwb.gov.in>). This should be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned.
- x. Provision for incorporation of appropriate conditions in the Sale Agreement / Deed, for ensuring sustained Operation and Maintenance (O&M) of the common facilities (STP, Rainwater harvesting system, Solid waste management system, Solar street lights etc.) even after transfer of ownership of the project, should be made in explicit and transparent manner.
- xi. The above stipulations would be enforced along with those under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, the Public Liability Insurance Act, 1991, the Environment Impact Assessment Notification 2006 and their amendments.


Member Secretary, State Level Environmental Impact Assessment Authority

Proposed conditions for environmental clearance for the residential complex 'EMAMI CITY' by M/s. Oriental Sales Agencies (India) Pvt. Ltd. at 2, Jessore Road, Holding No. 380(New), 1108(Old), J.L. No. 19, Mouza - DumDum House, South DumDum Municipality, Ward No. 07, P.O. & P.S. - Dumdum, Kolkata - 700028, West Bengal.

xii. The contact details of the proponent and the name of the consultant are given below --

Name of the Contact person with Designation	Mr. Sandip Jhunjhunwala, Director.
Address	2, Jessore Road, Holding No. 380(New), 1108(Old), J.L. No. 19, Mouza - DumDum House, South DumDum Municipality, Ward No. 07, P.O. & P.S. - Dumdum, Kolkata - 700028, West Bengal.
Email	uttam.ghosh@emamirealty.com
Telephone Number, Fax Number	Tel - (033)66136205; Fax - (033) 66136249
Name of the Environmental Consultant	M/s JB ENVIRO CONSULTANTS PVT. LTD.

Yours faithfully,

(Niraj Singhal, IFS)
Chief Environment Officer &
Member Secretary, SEIAA

No. 514 /EN/ T-II-1/060/2018/1(4)

Date: 13 / 03 / 2019

Copy forwarded to:-

1. Secretary, SEAC & M.S. WBPCB
2. Officer-in-Charge, Regional Office (Eastern Zone), Ministry of Environment & Forests, Government of India, A-3, Chandrashekharpur, Bhubaneswar - 751 023, Orissa.
3. Member Convener, Monitoring Committee for Environmental Clearance, WBPCB.
4. Guard file / Record file.

Sd/-
Chief Environment Officer &
Member Secretary, SEIAA

Proposed conditions for environmental clearance for the residential complex 'EMAMI CITY' by M/s. Oriental Sales Agencies (India) Pvt. Ltd. at 2, Jessore Road, Holding No. 380(New), 1108(Old), J.L. No. 19, Mouza - DumDum House, South Dumdum Municipality, Ward No. 07, P.O. & P.S. - Dumdum, Kolkata - 700028, West Bengal.

Annexure - 1

REMEDIATION PLAN AND NATURAL & COMMUNITY RESOURCE AUGMENTATION PLAN.

SI No.	Item	Unit Price (Rs.)	Number of Units	Total fund allotment (Rs.)
1	Tractor Attached road Sweeping Machine	8,00,000/-	5	40,00,000/-
2	Portable / movable Toilet	50,000/-	400	2,00,00,000/-
3.	E-Rickshaw	1,25,000/-	472	5,90,00,000/-
4.	Vehicular pollution Testing machine	2,00,000/-	100	2,00,00,000/-
3	Model Waste Bin (With Segregation)	5,000/-	2000	1,00,00,000/-
	Plastic Recyclable Counter	8,00,000	5	40,00,000/-
4	Fund allocation for greening activity (WBFDC/WDCL/SFDA)			1,30,00,000/-
Grand Total				13,00,00,000/-

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Annexure – 2

LIST OF TREES PROPOSED FOR PLANTATION

A) Indicative list of tree species for compulsory plantation:

Sl. No.	BOTANICAL NAME	COMMON NAME	QUANTITY
1.	<i>Mimusops elengi</i>	Bakul	100
2.	<i>Lagerstroemia speciosa</i>	Jarul	81
3.	<i>Alstonia scholaris</i>	Chatim	50
4.	<i>Bauhinia variegata</i>	Kanchan	200
5.	<i>Cassia fistula</i>	Amaltas	100
6.	<i>Holarrhena antidysenterica</i>	Kurchi	100
7.	<i>Azadiracta indica</i>	Neem	50
8.	<i>Polyalthia longifolia</i>	Devdaru	200
		Total	831

- B) Compensatory plantation to be done as per compensatory plantation plan – 1475 no.
 C) Trees to be replanted – 51
 D) Trees to be retained – 45.

Total – 2402.

Member Secretary, State Level Environmental Impact Assessment Authority



EMAMI CITY ASSOCIATION OF APARTMENT OWNERS

Registration No. : 0029002022 Under West Bengal Apartment Ownership Act 1972

2 Jessore Road, P.O. & P.S. : Dum Dum, Kolkata - 700 028

info.emamicityrwa@gmail.com • president.emamicityrwa@gmail.com

To

Geologist & Member Secretary,
Office of the Geologist, Geologist Sub-Division -III/D
State Water Investigation Directorate
Water Resource Investigation & Development Department
2nd Floor, Jalamapad Bhawan
Barasat, North 24 Parganas
E-mail. geoloswidnorth24pgs@gmail.com

dt 12/03/25

Subject: Application for Issuance of Permit Certificate (Form 4) for Approved Borewells.

Respected Madam,

We sincerely appreciate your time and cooperation in addressing our concerns.

With due respect, we submit this application in continuation of our previous correspondences and in reference to your response, vide Memo No. 78 dated 11.02.2025. We acknowledge the approval resolutions adopted in the 66th District Level Authority (DLA) Meeting held on 21.12.2024 regarding the regularization of borewells and the approval of name change applications.

It is noted that the applications for name change (BID/A-126, Sl. No. 13 & 17) have been duly approved; maintaining the technical specifications of the existing permits, except for the revision of the HP-Discharge relation was revised. Furthermore, among the three newly submitted applications (BID/A-126, Sl. No. 14, 15 & 16), only two have been approved with a lower HP, and a total amount of 4 borewells were approved with staggering basis that is one tube well can be operated at a single time only. The total number of borewells approved for operation stands at four (4).

In light of these approvals, we respectfully request that the necessary actions be taken to commence the operation of the remaining two borewells out of the four approved borewells. This certification is essential to ensure regulatory compliance and maintain proper documentation of the approvals granted by the State Water Investigation Directorate (SWID).

Given the acute water crisis affecting the 5,000 residents of our complex, we kindly seek your prompt attention to this matter. We request confirmation of the date and time when we may collect all Permit Certificates from your office. Your timely consideration and issuance of the requisite Permit Certificate would be greatly appreciated.

We greatly appreciate your time and cooperation and look forward to your favourable response.

Thank you.

Enclosures for your reference:-

- 1) Application for status report dated: 3/02/2025.
 - 2) Replied copy of SWID with Memo No-78.
- Copy to : District Magistrate & Collector, North 24-Parganas.

Yours faithfully,

M. K. Saha
President 12/03/25
Emami City Association of Apartment Owners

president@emamicityrwa.com
vice.president@emamicityrwa.com

secretary@emamicityrwa.com
treasurer@emamicityrwa.com



SANDIP ROY <advocatehighcourtsandip@gmail.com>

I.A File

3 messages

SANDIP ROY <advocatehighcourtsandip@gmail.com> Tue, May 26, 2026 at 1:03 PM
To: advj.bhattacharya@outlook.com, psecy.env-wb@gov.in, Chief Environment Officer <environmentwb@gmail.com>, chrrnn.wbpcb-wb@bangla.gov.in, ms.wbpcb-wb@bangla.gov.in, directorswid@gmail.com, South Dumdum Municipality <southdumdum74@gmail.com>, sdm110@gmail.com, bkppolicecommissionerate@gmail.com, dumdumps@gmail.com, megwacgwb@nic.in, rder-cgwb@nic.in

I.A. NO. of 2026

Arising out of Original Application No.161/ 2024 / EZ

-And -

In the matter of :-

Jagriti Bhattacharya


..... Applicant

-Versus-

The State of West Bengal & Others

..... Respondents

Kindly follow the attached copy

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**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, FINANCE CENTRE
3RD FLOOR, NEW TOWN, KOLKATA**

**I.A. NO. of 2026
Arising out of Original Application
No.161/ 2024 / EZ**

-And -

In the matter of :-

Jagriti Bhattacharya

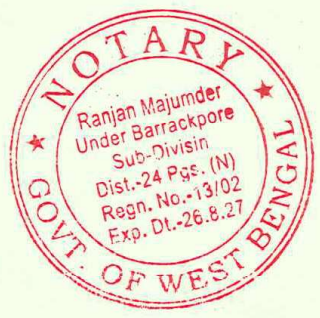
..... Applicant

-Versus-

The State of West Bengal & Others

..... Respondents

AN INTERLOCUTORY APPLICATION ON
BEHALF OF THE RESPONDENT NUMBER
13, EMAMI CITY APARTMENT OWNERS'
ASSOCIATION AT WEST BENGAL.



Sandip Roy
Advocate, High Court, Calcutta
Bar Association Room No - 16
Phone - 8240729494
Enrolment No - WB/833/668 of 2017